1					2	3
5. Calcutta Electric Supply Co.	•	_ ,			3.24	4.80
6. Damodar Valley Corporation				٠.	245,73	251.42
7. Delhi Electric Supply Undertakin	ng				36.39	36.88
8. Durgapur Project Ltd					44, 39	79.92
9. Gujarat State Electricity Board	. ;	4.0			115.50	148.37
10. Haryana State Electricity Board	. '	•		:	109.69	129.55
11. Karnataka Power Corporation L	td.			•	15.50	8.34
12. Madhya Pradesh Elec. Board			•		44.41	48.45
13. Maharashtra State Elec. Board					245.75	319 96
14. National Thermal Power Corpora	ation			5. <b>.</b>	70.73	172.38
15. Orissa State Elec. Board .	• :				3.28	13.89
16. Punjab State Elec. Board .	, i				125,71	191.28
17. Rajasthan State Elec. Board .	.!				34 92	19,99
18. Tamil Nadu Elec, Board					67.05	82.33
19. Uttar Pradesh State Elec. Board	•				412,50	291.78
20. West Bengal State Elec. Board					128.65	133.14
21. West Bengal Power Dev. Corpon	1 }				169.78	148.51
22. Others	•	•			(-)0.19	10.29
TOTAL					1847.22	2391 .69

- (c) The dues have accumulated over a period of time because of gap between the value of coal supplied by coal companies and payments made by power utilities. One of the main reasons for non-clearance of coal bills is the financial constraints faced by the power utilities.
- (d) Steps taken to recover the outstanding dues are as follows:
  - All Power units commissioned after 1st April, 1989 were being supplied coal only against advance payment or against revolving Letter of Credit.
  - (ii) Government of India have decided to adjust all undisputed coal sales outstanding as on 31st May, 1990 against the Central Assistance to State plans payable to the State Governments whose State Electricity Boards had defaulted in four equal instalments. So far three instalments have been received.
- (iii) As a result of mounting arrears of outstanding dues, Ministry of Coal advised CIL to start supplying coal to the Power Utilities only against advance payments. This scheme, which is better known as 'Cash and Carry Scheme' was introduced with effect from 1st October, 1991. A decision has since been taken to enforce this scheme strictly with effect from April, 1993.
- (iv) State Governments have been requested to pursuade/enable their State Electricity Boards to clear the outstanding dues at the earliest.

## Shortage of coal in coai undertakings

1475. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of COAL be pleased to state:

(a) what is the quantum of shortage of coal in respect of Eastern Coalfields Ltd.

project;

(a) what is the estimated Capital Cos of creation of one ton production capacity of coal per annum of various project:. during the Eight Five Year Plan period;

Ltd. (NCL), South Eastern Coalfields Ltd. (SECL), Newly created Mahanadi Coalfields Ltd. (MCL), and Singarem Coal Company Ltd. (SCCL) between the book figure and physical stock during the last four years, year-wise;

(ECL), Bharat Coking Coal Ltd. (BCCL), Central Coalfields Ltd. (CCL), Western

Coalfields Ltd. (WCL), Northern Coalfields

- (b) what are the reasons therefor; and
- (c) what is the quantity of coal lying in stock after physical verification which can be sold in the market to the consumer?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) to (c) The information is being collected and to the extent available will be placed on the Table of the House.

## Coal production capacity during Eighth Five Year Plan period

1476. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of COAL be pleased to state:

- (b) what are the details of the cost of each
- (c) what is the production capacity that will be created by each project after an in vestment of Rs. 8520 crores in CIL an 'Rs. 1850 crores in Singareni under Eight!: Five Year Plan; and
- (d) what is the estimated production cos\* per M.T. of Coal after the above mention ed investments?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJAY KUMAR PANJA): (a), (b) and (d) Durin -. the Eighth Plan 108 new/expansion/reorganisation coal mining projects have becaidentified for development. Since 1st Apr.!!, 1992, till date, Government have sanctioned! following new projects, which were identi fied for 8th Plan period:

Name of Project		Date of sanction	Sanctioned cost (Rs. in crores)	Anticipated cost of production per tonne at 100% capacity (Rupees)	
1		2	3	4	
1. Bakulia UG project (ECL)		5-8-9	02 104.66	358.21	
2. Samleshwari OC (MCL) .		. 5-8-9	126.85	153,4	
3. Dudhichua Expn. (NCL)		. 25-8-9	92 868.93	188.9	
4. Gondegaon OC (WCL) .		. 14-12-	92 67.96	279.4	
5. ParejOC (CCL)		. 4-3-	93 116.19	190,4	
6. Medapalli OCP (SCCL) .		. 21-4-	93 219.82	395.6	